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मध्यप्रदेश राजपत्र

(असाधारण) प्राधिकार से प्रकाशित

क्रमांक 682]

भोपाल, गुरुवार, दिनांक 21 दिसम्बर 2017—अग्रहायण 30, शक 1939

वाणिज्यिक कर विभाग

मंत्रालय, वल्लभ भवन, भोपाल

Bhopal, 21st December 2017

No.F. A 3-91-2017-1-V (159).—In exercise of the powers conferred by Section 164 of the Madhya Pradesh Goods and Services Tax Act, 2017 (no. 19 of 2017), the State Government, hereby further amends the Madhya Pradesh Goods and Services Tax Rules, 2017, namely:—

- 1. They shall come into Force on the date of their publication in the Official Gazette.
- 2. In the Madhya Pradesh Goods and Services Tax Rules, 2017,-
 - (i) In FORM GSTR—1, for Table-6, the following shall be substituted, namely:—

"6. Zero rated supplies and Deemed Exports

GSTIN of recipient	Invoice details			Shipping bill/ Bill of export		Integrated Tax			Central Tax			State Tax/UT Tax			Cess
	No.	Date	Value	No.	Date	Rate	Taxable value	Amt.	Rate	Taxable value	Amt	Rate	Taxable value	Amt	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
6A. Exports	s														<u> </u>
(0.6. !!	L			<u> </u>	<u> </u>	<u>L</u>	L		<u> </u>		1				
6B. Supplie	s mage	to SEZ	unit or SE	Z Deve	eloper									·	
		}		1	l						Γ	I		T	T
			i .	1	1						L	L.	ł	l	j

6C. Deemed exports		
		";

(ii) in FORM GST RFD-01,-

- (a) in Table 7, in clause (h), for the words "Recipient of deemed export", the words "Recipient of deemed export supplies/ Supplier of deemed export supplies" shall be substituted;
- (b) after Statement 1, the following Statement shall be inserted, namely:-

"Statement 1A [rule 89(2)(h)]
Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

SI.	1			Tax paid on inward supplies			Details of invoices of outward supplies issued			Tax paid on outward supplies		
No.	No.	Date	Taxable Value	Integrated Tax	Central Tax	State Tax /Union territory Tax	No.	Date	Taxable Value	Integrated Tax	Central Tax	State Tax /Union territory Tax
1	2	3	4	5	6	7	8	9	10	11	12	13
					-							",

(c) after Statement 5A, the following Statement shall be inserted, namely:-

"Statement 5B [rule 89(2)(g)]

Refund Type: On account of deemed exports

(Amount in Rs)

Sl. No.	refun	d is claimed s of inward	of outward supplies in case I by supplier/Details of supplies in case refund is d by recipient	Tax paid							
	No.	Date	Taxable Value	Integrated Tax	Central Tax	State Tax /Union Territory Tax	Cess				
	No.	3	4	5	6	7	8				
1	1-2-						;"				

RATION [rule 89(2)(g)], the following shall be substituted, namely:-

(d) for the DECLARATION [rule 89(2)(g)], the following shall be december,
"DECLARATION [rule 89(2)(g)]
(For recipient/supplier of deemed export)
I hereby declare that the refund has been claimed only for those invoices which have been detailed in statement 5B for the tax period for which refund is being claimed and the amount does not exceed the amount of input tax credit availed in the valid return filed for the said tax period. I also declare that the supplier has not claimed refund with respect to the said supplies.
In case refund claimed by supplier I hereby declare that the refund has been claimed only for those invoices which have been detailed in statement 5B for the tax period for which I hereby declare that the refund has been claimed only for those invoices which have been detailed in statement 5B for the tax period for which I hereby declare that the recipient shall not claim any refund with respect of the said supplies and also, the recipient has not availed any input tax credit on such supplies.

Signature	
Name -	
Tunic	Designation / Status
	
	<u>UNDERTAKING</u>
requireme	ndertake to pay back to the Government the amount of refund sanctioned along with interest in case it is found subsequently that the nts of clause (c) of sub-section (2) of section 16 read with sub-section (2) of section 42 of the CGST/SGST Act have not been with in respect of the amount refunded.
Signature	
Name -	
	Designation / Status";
(iii	i) in FORM GST RFD-01A,- (a) in Table 7, in clause (g), for the words "Recipient of deemed export", the words "Recipient of deemed export" shall be substituted;
	(b) after the DECLARATION [rule 89(2)(f)], the following shall be inserted, namely:
i	"DECLARATION [rule 89(2)(g)]
	(For recipient/supplier of deemed export)
In case re	fund claimed by recipient
I hereby	declare that the refund has been claimed only for those invoices which have been detailed in statement 5B for the tax period for which
*.	
	ng claimed and the amount does not exceed the amount of input tax credit availed in the valid return filed for the said tax period.I that the supplier has not claimed refund with respect to the said supplies.
a case refui	nd claimed by supplier
efund is be	clare that the refund has been claimed only for those invoices which have been detailed in statement 5B for the tax period for which ing claimed and the recipient shall not claim any refund with respect of the said supplies and also, the recipient has not availed any edit on such supplies.
Signature	
Name	
	Designation / Status
	UNDERTAKING
requiremen	dertake to pay back to the Government the amount of refund sanctioned along with interest in case it is found subsequently that the its of clause (c) of sub-section (2) of section 16 read with sub-section (2) of section 42 of the CGST/SGST Act have not been with in respect of the amount refunded.
Signature	
Name -	
	Designation / Status'
) after Statement 1, the following Statement shall be inserted, namely:-

"Statement 1A [rule 89(2)(h)]
Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

Sl. No.	Details of invoices of inward supplies received			Tax paid on inward supplies			Details of invoices of outward supplies issued			Tax paid on outward supplies		
	No.	Date	Taxable Value	Integrated Tax	Central Tax	State Tax /Union territory Tax	No.	Date	Taxable Value	Integrated Tax	Central Tax	State Tax /Union territory Tax
1	2	3	4	5	6	7	8	9	10	11	12	13
										`		",

(d) after Statement 5A, the following Statement shall be inserted, namely:-

"Statement 5B [rule 89(2)(g)]

Refund Type: On account of deemed exports

(Amount in Rs)

Sl. No.	refun	nd is claimed les of inward s	Foutward supplies in case by supplier/ Details of upplies in case refund is by recipient	Tax paid							
	No.	Date	Taxable Value	Integrated Tax	Central Tax	State Tax /Union Territory Tax	Cess				
1	2	3	4	5	6	7	8				
	 					• .	".				

By order and in the name of the Governor of Madhya Pradesh.

ARUN PARMAR, Dy. Secy.